

(2012) 08 P&H CK 0307

High Court Of Punjab And Haryana At Chandigarh

Case No: CWP No. 15850 of 2012 (O and M)

Arpinder Singh Pannu and

Another

APPELLANT

Vs

The State Bank of Patiala and

Others

RESPONDENT

Date of Decision: Aug. 17, 2012

Acts Referred:

- Constitution of India, 1950 - Article 226, 227

Hon'ble Judges: Ritu Bahri, J; Ajay Kumar Mittal, J

Bench: Division Bench

Advocate: Rahul Sharma-1, for the Appellant;

Final Decision: Allowed

Judgement

Ajay Kumar Mittal, J.

The challenge in the present writ petition filed under Articles 226/ 227 of the Constitution of India is to order dated 10.10.2011 (Annexure P-17). After arguing for some time, learned counsel for the petitioners states that he may be allowed to withdraw the present petition with liberty to the petitioners to make a representation to the respondent-Bank in the light of the clarification order passed by this Court on 03.08.2012.

2. Dismissed as withdrawn. It shall, however, be open to the petitioners to take recourse to the legal remedies available to them in accordance with law.